

NOTIFICATION BY THE HIGH COURT OF GUJARAT AT AHMEDABAD
No.C.0305/2018

In view of the judgement of the Apex Court rendered on 28/10/2021, in the Writ Petition (Civil) No.734 of 2020, in the matter of Yatin Narendra Oza V/s. High Court of Gujarat, the Full Court in its meeting held on 24/12/2021 for the reasons assigned therein has resolved to restore the designation of Mr.Yatin Narendrabhai Oza, as Senior Advocate, for a period of two years with effect from 1st January, 2022.

**HIGH COURT OF GUJARAT,
SOLA, AHMEDABAD-380 060.**

DATE: DECEMBER 30 , 2021

Ravi
REGISTRAR GENERAL

No.C.0305/2018

Copy for information to:-

1. Mr.Yatin Narendrabhai Oza, Advocate,
46, Ashvamegh Bunglows-III, Near Shyamal Cross Road,
Satellite, Ahmedabad-380015.
2. The Secretary General, Supreme Court of India, New Delhi. (By letter)
3. The Registrar General, High Court of _____
4. The Secretary, Bar Council of India, Lal Bahadur Shastri Marg,
New Delhi. (By letter)
5. The Secretary to the Government of Gujarat, Legal Department,
Gandhinagar. (By letter)
6. The Advocate General, High Court of Gujarat, Ahmedabad. (By letter)
7. The Government Pleader, High Court of Gujarat, Ahmedabad. (By letter)
8. The Public Prosecutor, High Court of Gujarat, Ahmedabad. (By letter)
9. The President, Gujarat High Court Advocates' Association,
Ahmedabad. (By letter)
10. The Secretary, Bar Council of Gujarat, Ahmedabad. (By letter)

11. The Principal Judge, City Civil Court, Ahmedabad.
12. The Principal Judge, Family Court, _____.
13. The Principal District Judge, _____.
14. The Chief Judge, Small Causes Court, Ahmedabad.
15. The Chief Metropolitan Magistrate, Ahmedabad.
16. The President, Industrial Court, M.S. Building, Ahmedabad.
17. The Manager, Government Central Press, Gandhinagar. (For publication in Government Gazette)

**HIGH COURT OF GUJARAT,
SOLA, AHMEDABAD-380 060.**

DATE: DECEMBER 30 , 2021

Rncw
REGISTRAR GENERAL